CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI.

PRINCIPAL BENCH - COURT NO. II

Defect Dy. No. 50471 2018

J.N. Investments & Trading Co. Pvt. Limited Appellant

VERSUS

Additional Director General (Adj.)

Respondent

New Delhi.

APPEARANCE:

Shri Yogender Aldak, Advocate for the appellant Shri A. Thapliyal, Authorised Representative for the respondent

DATE OF HEARING: 27.11.2019

ORDER

Learned Counsel for the appellant submits that they have made pre-deposit of Rs. 14,46,200/-, which is 7.5% of Rs. 1.92 crore and they have also filed copy of e-challan dated 15.11.2019. Accordingly, the defect has been removed. Revenue may verify the same.

Registry to put up the matter for hearing in due course.

(Anil Choudhary) Member (Judicial)

(C. L. Mahar) Member (Technical)

Pant